

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 102
IB-2340/ND/2019**

**IN THE MATTER OF:
M/s. Pooja Finelease Ltd.**

...PETITIONER

Vs.

M/s. Auto Needs (India) Pvt. Ltd.

...RESPONDENT

**Section
Under Section 7 of IBC**

**Order delivered on 03.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial-creditor :Mr. Chirag Gupta, Advocate.
For the Respondent/ Corporate-debtor :**

ORDER

Heard the submissions made by the Learned Counsel for the Financial-creditor. The Learned Counsel for the Financial-creditor has to substantiate how he has entitled to claim 18% of interest per annum which is likely to affect the original Section 7 application. A week's time is granted in the matter and upon being satisfied then the merits of IA No. 1124 of 2021 will be examined. Matter is adjourned to **12.03.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)